

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 350
TO BE ANSWERED ON 01.12.2015**

350. INCLUSION IN SC LIST

SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has received any proposal from various States including Kerala to include any of its community in the central list of Scheduled Caste; and

(b) if so, the details and status thereof, State-wise including Kerala?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) & (b): State-wise details of proposals for inclusion of castes/communities in the list of Scheduled Castes (SCs) received during last year are as under:-

State	Castes/communities recommended for inclusion
Bihar	(1) Bind, (2) Mallah, (3) Nai, (4) Rajbhar, (5) Dhanuk, and (6) Khatwe
Haryana	(1) Aheria, Aheri, Heri, Naik, Thori, Turi, Hari, (2) Rai Sikh, (3) Dhobi, Dhobirajak, and (4) Banjara, Banzara
Kerala	Kudumbi
Maharashtra	Kaikadi
West Bengal	Chain

Government has approved Modalities in June, 1999 as amended in June, 2002 for deciding claims for inclusion in, exclusion from and other modifications in the orders specifying list of Scheduled Castes (SCs). According to the said Modalities only those complete proposals of the concerned State Governments/ Union Territory Administrations which have been agreed to by the Registrar General of India (RGI) and National Commission for Scheduled Castes (NCSC) are processed further for amending legislation in terms of clause(2) of Article 341. The proposals indicated in table above, have been processed in accordance with the extant Modalities.
